

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503

IB-507/ND/2021

IA-2888/2024, IA-4073/2023, IA/1566/2023, IA/889/2023, IA/4540/2022,
IA/3880/2022, IA/5943/2021, IA/6027/2021, IA/4689/2022

IN THE MATTER OF:

Axis Trustee Services Ltd.

.....Applicant

Vs.

Nimitya Infotech Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 09.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr Adv Krishnendu Datta, Adv Prateek Kumar, Adv
Smriti Ramesh Nair, Adv Vaishnavi

For the Respondent : Sr Adv Sanjiv Sen, Sr Adv Abhinav Mukerji, Adv
Kumar Anurag Singh, Adv Nakul Mohta, Adv Zain A
Khan, Adv Pragyan Mishra, Adv Vidhi Gupta, Adv Riya
Dhingra, Adv Puneet Pathak, Adv Anjali Singh

ORDER

Ld. Sr. Counsel for the Financial Creditor is present and submitted that they have filed their written submissions. However, the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. Ld. Counsel for the Corporate Debtor is present and sought further time to file written submissions. Last opportunity is being given to the Corporate Debtor to file their written submissions and bring it on record. List this matter on **15.07.2024 at 11 am.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**